GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:493 ANSWERED ON:27.02.2013 CREATING NEW POSTS UNDER CIVIL SERVICES Pangi Shri Jayaram

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has assessed the need for creating new posts under Civil Services in the country;
- (b) if so, the details thereof and the number of new posts being created; and
- (c) the steps taken/being taken to improve the performance and accountability of civil service cadre in the country?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (SHRI V. NARAYANASAMY)

- (a) & (b): The respective Ministries/Departments and Cadre Controlling authorities concerned are required to create posts within the framework of existing instructions keeping in view functional requirements. Since creation of posts is done by the respective Ministries/ Departments in consultation with the Ministry of Finance, there is no data centrally maintained in DoPT in this regard.
- (c): There are adequate provisions in the existing AIS Rules to ensure performance and accountability of the All India Service officers. Rule 16(3) of AIS (Death cum Retirement Benefit) Rules, 1958 has been amended empowering the Central Government to retire in public interest a member of service from service by providing two tiers of intensive reviews on completion of 15 years and again on 25 years of qualifying service to assess the suitability of the officer for their further retention in service or otherwise. This amendment is aimed at weeding out non-performers from the service and ensuring performance of the All India Service officers. In addition, fixed tenure, requirement of cadre clearance and timely empanelment are also aimed at improving performance and accountability of Civil Service Cadre in the country. Rule 3 of the Central Civil Services Conduct Rules, 1964 also ensures performance and accountability of Central Government employees of Civil Service Cadres.